

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

CUSTOMS APPEAL NO. 10613 OF 2020

[Arising out of OIA-JMN-CUSTM-000-APP-206-19-20 dated 26/12/2019 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD]

SHANTI PRAKASH DYEING & PRINTING MILLS PVT LTD **Appellant**
Plot No. A-494, GIDC, Pandesara
Surat, Gujarat

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND CUSTOMS-
JAMNAGAR (PREV)** **Respondent**
Sharda House...Bedi Bandar Road, Opp. Panchavati,
Jamnagar, Gujarat

Appearance:

None appeared for the Appellant

Shri Anand Kumar, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 10463/2025

Date of Hearing : 10/06/2025
Date of Decision : 10/06/2025

None is present for the appellant. Learned Authorised Representative is present for the department. I have been informed that already 6 times, appeal has been adjourned at the instance the appellant. From the record, it is observed that this appeal has come up for hearing on 14.10.2022, 10.11.2022, 08.12.2022, 05.01.2023, 16.05.2025 and today. It seems that the appellant is not taking any interest in disposal of the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open Court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**